

fabricated on *si b*-contract basis for trading or selling them as part of a total machinery manufactured by them.

(b) Various existing Acts and Regulations of the Government provide for adequate controls over the operations of such companies in India.]

High Denomination Currency Notes Deposited by till - Calcutta Port Trust

*492. SHRI NRIPATI RANJAN CHOUDHURY :
DR. RAJ AT KUMAR
CH/ KRABARTI ; SHRI
GANESH LAL MALI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Calcutta Port Trust authorities have deposited a large number of currency notes in the denomination of rupees one thousand and five thousand after the Government notification regarding demonetisation of such currency notes was issued

(b) if so, what is the number and denomination of these currency notes;

(c) what are the names of parties from whom these currency notes had been received and when were they deposited;

(d) whether the Calcutta Port Trust is permitted to keep currency notes of the denominations of rupees one thousand and five thousand;

(e) whether any CBI investigation has been made in this regard; and

(f) if so, what are the findings thereof and what action Government have taken against the erring staff of the Port Trust?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Consequent upon recent notification, regarding demonetisation of one thousand and five thousand rupee notes Calcutta Port Trust authorities deposited 427 one thousand rupee notes with the State Bank of India on account of entry tax collected by them on behalf of the Government of West Bengal.

(c) Calcutta Port Trust have reported that names and particulars of the parties who deposited the said 427 notes are not available because keeping such records was not necessary.

(d) There was no bar to keeping such notes prior to their demonetisation.

(e) No, Sir.

(f) Does not arise.

Development of Industrially backward districts of Madhya Pradesh

*493. SHRI BALRAM DAS: Will the Minister of INDUSTRY be pleased to state;

a) whether the Central Government have taken any decision to cover all the industrially backward districts of Madhya Pradesh under the Rural Industries Projects programme;

(b) if not, by when a decision is likely to be taken in this regard; and

(c) whether the Central Government propose to extend the "Canal Subsidy Scheme" to all the backward districts of Madhya Pradesh; if so, by when a decision is likely to be taken in this matter?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Central Government has